Following steps are generally taken the defaulting exempted against estal lishment, :--

- (a) Ex mpt on granted under Section 17 (1) of the Act is cancelled for failure to comply with the conditions exemption.
- (b) Prosecution is launched under Section 14 (2A) of the Act for contravening or making defaults in complying with any of the provisions of the Act or any conditions of exemption granted under section 17 of the Act

## खेतडी ताम्बा परियोजाना में मजदूर सथ

5066. श्री शिवनाथ सिंह: क्या अम धीर पनवांस मर्ता यह बताने की कृपा करेंगे far:

- (क) बेतडी ताबा परियोजना मे मजदूर तथा अन्य कमंचारियों भी कुल सख्या कितनी ŧ,
- (ख) क्या वहा कोई मान्यात प्राप्त सघ कार्य कर रहा है, और
- (ग) यदि हा, तो उसके चुनाव आखिरी बार कब हुए और उसकी सदस्य सख्या क्या

श्रम भीर पनर्वान मंत्री (भी आर० के० खाडिलकर): (क) 4663 ।

- (खा) जी हाँ। राष्ट्रीय खेनही तांबा प्रोजेक्ट मजदूर सम्र, खेतडी।
- (ग) ननाव फरवरी, 1970 में हए थे। 1-1-71 को सघ के सदस्यों की सख्या बताई गई है, 2025 थी।

## Engagement of Contractors in Mica Mines in Bihar

5067. SHRI R. P. YADAV: Will the Minister of LOBOUR AND REHA-BILITATION be pleased to state:

- (a) whether engagement of contractors in mica mines is prohibted by the Indian Mining Act and Bihar Mica Act; if so, the specific provisions of both the Acts with the extracts thereof.
- (b) the reasons why there is large scale engagement of contractors and written agreements made between the mine-owners and the contractors and whether such contracts would not be void sutomatically as the same had been entered against the provisions of law, and
- (c) whether the Directors of Mines posted at Jhumri-tilaiya and Director General of Mines and Safety have investigated the same ?

THE MINISTER OF LABOUR AND RFHABILITATION (SHRI R K KHADIL-(a) There is no provision either in the Mines Act, 1952 or in the Bihar Mica Act or in the rules and regulations made thereunder which prohibits the engagement of contractors in mica mines.

(b) and (c). Do not arise

12 02 hrs.

## Re: POLICE FIRING AT **AMBARNATH**

SHRI JYOTIRMOY BOSU (Diamond Harbour). I had given notice of a privilege motion under rule 222 and 223.

MR SPFAKFR . You can get up only when I call you, not today, I have sent it to the Minister for comments.

SHRI JYOTIRMOY BOSU . Vour Lobby Assistant informed me that it had been disallowed, that shook me.

MR SPEAKER: He made further clarifications. I have askej...(Interruptions)

SHRI JYOTIRMOY BOSU Do not shut out the opposition. It is a serious matter. Last year in the month of August Mr. Fakhruddin Alı Ahmed made a statement on Central land reform committee's recomendations and this year the agricultural ministry in its annual report says something quite different It is a clear case of mis[Shri Jyotirmoy Bosu]

leading the House. You should allow this to be raised.

SHRI INDRAJIT GUPTA (Alipore): Is the matter under your consideration?

MR SPEAKER: Yes; it is under my consideration.

SHRIS M. BANERJFE (Kanpur): Let us have a discussion. Every time confusion is being confounded by statements made by various Ministers on land reforms...... (Interruptions.)

SHRI JYOTIRMOY BOSU: As it is the Lok Sabha is going out of existence; You do not care. Do not hit a dead horse; it is already half dead. The rule clearly says that the Speaker, if he gives consent under rule 222 and holds that the matter proposed to be discussed is in order, the right to raise the question shall be governed by the following conditions, namely, not more than one shall be put on the same day.

MR. SPEAKER: I have not given my consent; the very first thing is not there.

SHRI JYOTIRMOY BOSU: You should have. You are the creature of the rules. Your very Chair has come out of these rules. You cannot supersede the rules. The matter requires the intervention of the Honse.

MR. SPEAKER: Your interpretation may not wipe out my knowledge at all.

SHRI JYOTIRMOY BOSU: You must display a bit more of your knowledge.

MR. SPEAKER: I am not going to be let by your knowledge.

SHRI JOYTIRMOY BOSU: Kindly display it for our education sometimes.

MR. SPEAKER: You need it. Papers to be laid.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADIL-KAR): Sir, I beg to lay on the Table a

statement...(Interruptions)

SHRI JYOTIRMOY BOSU: I find that the Maharashtra Government, from where Mr. Khadilkar comes, have fixed and killed nine workers in Ambarnath at night with the help of a torch...(Interruptions) What is the Labour Minister doing? Why should be he here? He should resign... (Interruptions) Seven workers have been murdered. What is this? We are not here to watch a circus. We want to know this. The police entered the factory at night with torches and the workers were spotted and they were shot dead. I want to ask the Minister what he has done so far ...(Interruptions),

MR. SPEAKER: You are speaking without my permission, This is not the occasion. Papers to be laid.

12.05 brs.

## PAPERS LAID ON THE TABLE

STATEMENT IN ACTION TAKEN ON CON-VENTION AND RECOMMENDATIONS ADOPTED AT FIFTY-FIFTH (MARI-TIME) SESSION OF I. L. O.

THE MINISTER OF LABOUR AND REHABILITATION (SHRIR K. KHADIL-KAR): 1 beg to lay on the Table a statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifth-fifty (Maritime) Session of the International Labour Conference held at Geneva in October, 1970. [Place in Library See No. LT-1929/72]

STATEMENTS SHOWING ACTION TAKEN BY GOVT. ON ASSURANCES ETC. GIVEN BY MINISTERS DURING LOK SABHA SESSIONS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha: —